

## RATIFIED MINUTES

### DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

#### MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 17/81 HELD ON 27.07.2010.

The Meeting No. 17/81 of Norms Committee-II was held on 27.07.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp;<br/>their Designation</u> | <u>Deptt.</u> |
|-------------|----------------------------------------------------------------|---------------|
| 1.          | Sh. B.D. Ghosh, Jt. IA                                         | MOS           |
| 2.          | Sh. Gajraj Singh, Sr. D.O.                                     | DHI           |
| 3.          | Sh. S.K. Jain, DO                                              | DIPP          |
| 4.          | Sh. K.K.Funda, Asst. Dir.                                      | M/o Steel     |
| 5.          | Sh. Shyam Sunder, DDG                                          | DGFT          |
| 6.          | Sh. Narendra Vashista, FTDO                                    | DGFT          |

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| 1 | <b>Case No.:1/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ABB LIMITED          | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00094/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00086/AM11/ | Lic.No/Date:0710072848<br>12.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                 |                                            |                          |

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| 2 | <b>Case No.:2/17/81-ALC2/2010</b>                                                                                                               | Party Name:IMAGE LABELS PVT.LTD., | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00095/AM11/                                                                                                                  | RLA File :07/24/040/00103/AM11/   | Lic.No/Date:0710072851<br>13.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II |                                   |                                            |                          |

in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010.

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| 3 | <b>Case No.:3/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:K.S.INSTRUMENTS PVT.LTD., | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00096/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00118/AM11/      | Lic.No/Date:0710072852<br>13.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                      |                                            |                          |

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| 4 | <b>Case No.:4/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ANAND INDUSTRIAL ENTERPRISES | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00097/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00112/AM11/         | Lic.No/Date:0710072863<br>13.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                         |                                            |                          |

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| 5 | <b>Case No.:5/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:TRANSLOY INDIA PVT. LTD., | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00098/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00270/AM11/      | Lic.No/Date:0310583523<br>14.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                      |                                            |                          |

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| 6 | <b>Case No.:6/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MANAKSIA LTD.( FORMERLY<br>HINDUSTHAN SEALS LTD.) | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00099/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :02/24/040/00060/AM11/                              | Lic.No/Date:0210145085<br>15.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                                              |                                            |                          |

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| 7 | <b>Case No.:7/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:TATA BP SOLAR INDIA LTD. | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00100/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00115/AM11/     | Lic.No/Date:0710072960<br>15.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                     |                                            |                          |

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| 8 | <b>Case No.:8/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MPP TECHNOLOGIES PRIVATE LTD., | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00101/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00119/AM11/           | Lic.No/Date:0710072967<br>15.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                           |                                            |                          |

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| 9 | <b>Case No.:9/17/81-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:17/81-ALC2/2010<br>27.07.2010 | <b>Status:Case Added</b> |
|   | HQ File :01/81/050/00102/AM11/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/94/040/00336/AM11/           | Lic.No/Date:0310584092<br>19.07.2010       | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 24.08.2010. |                                           |                                            |                          |

Sl. No. 95

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|-------------------|-------------------------------------------------|
| CASE NO. AR-21    | M/s Vijai Electricals Ltd., Hyderabad           |
| Meeting No.17 /81 | F.No.01/81/050/015/AM09/DES-II                  |
| Dated: 27.07.2010 | Advance Licence No. 0910037711 dated 22.04.2009 |
|                   | RLA's F. No. 09/24/040/319/AM09                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.

Sl. No. 96

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR-22    | M/s Vijai Electricals Ltd., Hyderabad           |
| Meeting No. 17/81 | F.No.01/81/050/360/AM09/DES-II                  |
| Dated: 27.07.2010 | Advance Licence No. 0910035164 dated 28.08.2008 |
|                   | RLA's F. No. 09/24/040/134/AM09                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.

Sl. No. 97

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR-23    | M/s Vijai Electricals Ltd., Hyderabad           |
| Meeting No. 17/81 | F.No.01/81/050/361/AM09/DES-II                  |
| Dated:27.07.2010  | Advance Licence No. 0910035165 dated 28.08.2008 |
|                   | RLA's F. No. 0-9/24/040/132/AM09                |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.

Sl. No. 98

|                  |                                                 |
|------------------|-------------------------------------------------|
| CASE NO. AR- 24  | M/s Vijai Electricals Ltd., Hyderabad           |
| Meeting No.17/81 | F.No.01/81/050/505/AM09/DES-II                  |
| Dated:27.07.2010 | Advance Licence No. 0910035863 dated 06.11.2008 |
|                  | RLA's F. No. 09/24/040/319/AM09                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 24.08.2010.

Sl. No. 99

|                   |                                                 |
|-------------------|-------------------------------------------------|
| CASE NO. AR- 25   | M/s Vijai Electricals Ltd., Hyderabad           |
| Meeting No.17 /81 | F.No.01/81/050/0794/AM09/DES-II                 |
| Dated: 27.07.2010 | Advance Licence No. 0910037493 dated 25.03.2009 |
|                   | RLA's F. No. 09/24/040/456/AM09                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The committee decided that a copy of the application of the firm may be referred to DHI for comments. The case stands deferred and to be re-listed on 24.08.2010.

Sl. No. 100

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| CASE NO. AR-26     | M/s Sunland Metal Recycling Industries, Mumbai                                                          |
| Meeting No. 17 /81 | F.No.01/81/162/863/AM'07/DES-II and<br>F.No.01/81/162/862/AM'07/DES-II                                  |
| Dated: 27.07. 2010 | Advance Licence No. 0310415753 dated 12.01.2007 and<br>Advance Licence No. 0310415760 dated 12.01.2007. |
|                    | RLA's F.No.03/95/040/1149/AM07                                                                          |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 24.08.2010.

Sl. No. 32

|                   |                                         |
|-------------------|-----------------------------------------|
| CASE NO. C - 08   | M/s Vedanta Aluminium Ltd., Jharsuguda. |
| Meeting No.17/81  | F.No.01/81/162/008/AM'11/DES-II         |
| Dated: 27.07.2010 |                                         |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. NC decided that a copy of the application of the firm may be referred to DC(MSME) & M/o Mines for examination and comments.

Sl. No. 33

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|--------------------|-----------------------------------------|
| CASE NO. C - 09    | M/s Vedanta Aluminium Ltd., Jharsuguda. |
| Meeting No. 17 /81 | F.No.01/81/162/009/AM'11/DES-II         |
| Dated: 27.07.2010  |                                         |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 17/81 held on 27.07.2010. NC decided that a copy of the application of the firm may be referred to DC(MSME) & M/o Mines for examination and comments.

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